



2026:AHC:12433

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3415 of 2025

Indrajit Tripathi

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Alauddin, Fakhruddin
Counsel for Respondent(s)	:	C.S.C., Pankaj Kumar Gupta

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Mr. learned counsel for the petitioner, Mr. Awadhesh Kumar Patel, learned Standing counsel for the State-respondents and Mr. Pankaj Kumar Gupta, learned counsel for the gaon sabha.
2. In compliance of the order dated 13.11.2025, instruction dated 25.11.2025 sent by Tehsildar, Khalilabad, Sant Kabir Nagar is taken on record.
3. Mr. Awadhesh Kumar Patel, learned Standing Counsel for the State-respondents submitted that illegal encroachment over plot No.44 has been found, as such proceeding under Section 67 of U.P. Revenue Code, 2006 has already been registered as case No.T202317650205368 against respondent No.6-Devi Prasad in respect to plot No.44 area 0.002 hectare. He submitted that aforementioned proceeding is still pending before respondent No.4-Tehsildar and remaining area of plot in question is free from encroachment. He submitted that Gram Pradhan has been directed to maintain the plot as pond. He further submitted that plot Nos.184 and 171 are free from encroachment.
4. Learned counsel for the petitioner is disputing the fact mentioned in the instruction.
5. Mr. Awadhesh Kumar Patel, learned Standing Counsel for the State-respondents is directed to serve the copy of the instruction to learned counsel for the petitioner within two days.
6. Learned counsel for the petitioner shall file reply to the facts

mentioned in the instruction dated 25.11.20254.

7. List this matter in the daily cause list on 11.3.2026.

8. It is further directed that respondent No.4-Tehsildar shall decide the aforementioned pending case No.T202317650205368 under Section 67 of U.P. Revenue Code, 2006 in accordance with law expeditiously after affording proper opportunity of hearing to the parties.

January 19, 2026

PS*

(Chandra Kumar Rai,J.)